

Item No.21



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 79/2021
in
O.A. No. 572/2015**

This the 17th Day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Promod Kumar Saxena,
Aged about 72 years,
Asstt. Engineer (Electric), MCD, Retd.,
S/o Late Sh. Sukhbir Prasad,
R/o Flat No. 108, Pocket B – 8,
Sector – 4, Rohini, Delhi - 110085

... Petitioner

(By Advocate : Shri M.K. Bhardwaj)

Versus

1. Sh. Sanjay Goyal,
Commissioner,
North Delhi Municipal Corporation,
4th Floor, Dr. Shyama Prasad Mukherjee,
Civic Centre, Minto Road, New Delhi – 110002
2. Sh. Aniket Mourya,
Additional Commissioner (Engg.)
North Delhi Municipal Corporation,
Dr. Shyama Prasad Mukherjee,
Civic Centre, Minto Road, New Delhi – 110002

... Respondents

(By Advocate : Shri H.K. Gangwani)



O R D E R (ORAL)

Hon'ble Mr. R.N. Singh, Member (J) :

The present Contempt Petition (CP) has been filed alleging willful defiance of the directions of this Tribunal in Order/Judgment dated 24.09.2019 (Annexure P-1).

The operative portion of the Order, i.e., para 4 thereof reads as under :-

“4. In view of the same, we are of the opinion that the applicant may submit comprehensive representation to the respondents within 15 days from the date of receipt of certified copy of this order and within three months, thereafter, respondents shall dispose of the same by passing a reasoned and speaking order. Accordingly, OA is disposed of. No order as to costs.”

2. Pursuant to the notice from this Tribunal, respondents have filed the Order dated 14.07.2021, which has been passed in compliance of the directions of this Tribunal, noted herein above.

3. We have heard the learned counsels for the parties and perused the record.

4. We are satisfied that the directions of this Tribunal have substantially been complied with. Accordingly, CP is closed. Notices are discharged.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)